

[Shri Vidya Charan Shukla]

Government is in charge of the administration of the State of Mysore, we shall not allow any harassment to take place, and I am sure that even after the popular Government is formed in Mysore, there will also not be any kind of harassment of any section of the population

I think I have covered most of the important points that were raised by hon. Members and I request the House to vote the demands and vote on account for the State of Mysore.

MR. CHAIRMAN : The question is :

"That the respective sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of the State of Mysore, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1972, in respect of the heads of demands entered in the second column thereof against demands Nos. 1 to 18, 20 to 27, 29, 30, 30B, 31, 31A, 32 to 48, 50, 50A, and 51 to 54."

*The motion was adopted.*

MR. CHAIRMAN : The question is :

"That the respective Supplementary sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of the State of Mysore to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971 in respect of the following demands entered in the second column thereof :

Demands Nos. 5 to 7, 9, 13, 17, 18, 20, 24, 27, 29, 30-A, 30-B, 31, 31-A, 33, 34, 37, 39, 40, 41, 44 to 48 and 52 to 54."

*The motion was adopted*

**MYSORE APPROPRIATION (VOTE ON ACCOUNT) BILL\*, 1971**

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA**

CHARAN SHUKLA) : I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Mysore for the services of a part of the financial year 1971-72.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Mysore for the services of a part of the financial year 1971-72."

*The motion was adopted*

SHRI VIDYA CHARAN SHUKLA : I introduce the Bill

I beg to move†

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Mysore for the services of a part of the financial year 1971-72, be taken into consideration"

MR CHAIRMAN : The question is :

"That the Bill to provide for withdrawal of certain sums from and out of the Consolidated Fund of the State of Mysore for that services of a part of the financial year 1971-72, be taken into consideration."

*The motion was adopted.*

MR. CHAIRMAN : I shall now take up the clauses.

The question is :

"That clauses 2, 3, the Schedule, clause 1 the Enacting Formula and the Title stand part of the Bill."

*The motion was adopted.*

\*Published in Gazette of India, Extraordinary Part II, section 2, Dated 29-3-71.

†Introduced with the recommendation of the President.

‡Moved with the recommendation of the President

*Clauses 2, 3, the Schedule, clause 1  
the Enacting Formula and the  
Title were added to the Bill*

SHRI VIDYA CHARAN SHUKLA,  
I move

"That the Bill be passed."

MR CHAIRMAN The question is :

"That the Bill be passed "

*The motion was adopted*

MYSORE APPROPRIATION BILL\*, 1971.

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI VIDYA  
CHARAN SHUKLA) I beg to move for  
leave to introduce a Bill to authorise pay-  
ment and appropriation of certain further  
sums from and out of the Consolidated  
Fund of the State of Mysore for the services  
of the financial year 1970-71.

MR. CHAIRMAN . The question is

"That leave be granted to introduce a  
Bill to authorise payment and appropria-  
tion of certain further sums from and out  
of the Consolidated Fund of the State  
of Mysore for the services of the  
financial year 1970-71."

*The motion was adopted.*

SHRI VIDYA CHARAN SHUKLA :  
I introduce† the Bill.

I beg to move†† .

"That the Bill to authorise payment and  
appropriation of certain further sums  
from and out of the Consolidated Fund  
of the State of Mysore for the services  
of the financial year 1970-71, be taken  
into consideration."

MR. CHAIRMAN : The question is :

"That the Bill to authorise payment and  
appropriation of certain further sums  
from and out of the Consolidated Fund  
of the State of Mysore for the services  
of the financial year 1970-71, be taken  
into consideration "

*The motion was adopted.*

MR. CHAIRMAN . The question is

"That clauses 2, 3, the Schedule, clause  
1, the Enacting Formula and the Title  
stand part of the Bill."

*The motion was adopted.*

*Clauses 2, 3, the Schedule, clause 1,  
the Enacting Formula and the  
Title were added to the Bill.*

SHRI VIDYA CHARAN SHUKLA :  
I move :

"That the Bill be passed."

MR CHAIRMAN The question is ;  
"That the Bill be passed."

*The motion was adopted.*

SHRI C. CHITTIBABU (Chingleput) :  
Sir, I request the hon Minister to reply to  
the question raised by my friend Shri  
Kalyanasundaram in connection with the  
Cauvery waters.

SHRI VIDYA CHARAN SHUKLA :  
I have replied to that.

SHRI C CHITTIBABU : What is the  
decision of the Government of India ?

SHRI VIDYA CHARAN SHUKLA :  
I have replied to that point.

\*Published in Gazette of India Extraordinary Part II, section 2, Dated 29-3-71.

†Introduced with the recommendation of the President.

††Moved with the recommendation of the President.